

document containing that opinion or advice... on the Table."

MR. SPEAKER: No, he did not quote from it. Nowhere he said that.

SHRI EDUARDO FALEIRO: Why is he not doing it?

MR. SPEAKER: You wanted that, but he did not say anything.

SHRI EDUARDO FALEIRO: Why? (Interruptions)

SHRI SAUGATA ROY: He referred to the Governor's Report. Let it be laid on the Table of the House.

MR. SPEAKER: I don't think it arises now. Order please. Let us pass on to the next item.

Report of Committee—Shri Kanwar Lal Gupta.

COMMITTEE ON PAPERS LAID ON THE TABLE

SIXTH REPORT

SHRI KANWAR LAL GUPPTA (Delhi Sadar): Mr. Speaker, Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

MR. SPEAKER: Now, Statement by the hon. Minister of Parliamentary Affairs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Mr. Speaker, Sir, with your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th May, 1979 will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

- (a) The Constitution (Forty Seventh Amendment) Bill, 1978.
- (b) The Union Duties of Excise (Distribution) Bill, 1979.
- (c) The Estate Duty (Distribution) Amendment Bill, 1979.
- (d) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979.

- (3) Discussion regarding disclosure in the book entitled "A Dangerous Place" by Mr. Moynihan about payment of money by the American Government in connection with elections in India at 4 P. M. on Monday, the 7th May, 1979.

SOME HON. MEMBER. rose.

MR. SPEAKER: One by one. I will call one by one; I will call all; those who have given me notices,

SHRI ANNASAHEB GOTKHINDE (Sangli): Mr. Speaker, Sir, I want to say... ..

MR. SPEAKER: Please take your seat. You have been absent for some days, I know.

SHRI ANNASAHEB GOTKHINDE: Point of order, only one minute, Sir.

MR. SPEAKER: You have not given notice. Others have given notice. You must give notice.

SHRI ANNASAHEB GOTKHINDE: My point is very simple. It is this. The hon. Minister in his statement regarding Constitution Amendment Bill said 'Forty-seventh' Amendment. It should actually be 'Forty-Ninth' Amendment. If it 47th or 49th Amendment which we are going to discuss?

MR. SPEAKER: Is it 47th or 49th?

SHRI RAVINDRA VERMA: 47th:

MR. SPEAKER: In the Circulated list (Bulletin-Part II-No. 1378) it is shown as 'Forty-ninth'. Anyway, I will look into it.

Now, Mr. Kamath,

SHRI SAUGATA ROY (Barrack-pore): There is some confusion. Can he withhold it?

AN HON. MEMBER: It is a typographical error in the Minister's Statement.

MR. SPEAKER: I will look into the matter. Now, Mr. Kamath, you wanted to say something.

SHRI HARI VISHNU KAMATH (Hoshangabad): Mr. Speaker, Sir, I am sorry to say this—one more of my predications is about to come true...

MR. SPEAKER: Predictions? Every prediction of yours comes true!

SHRI HARI VISHNU KAMATH: As I said, I am not happy about it. On the 26th April, on that earlier occasion, I said that the Lokpal Bill will not be passed in this session. I am sorry to say this—I am not happy about it at all. It is not yet sighted. And there is no mention of the Bill in the List of Business which the hon. Minister has read out.

Sir, as you know, next week is only a 'four-day week' and we have got only 4 days at our disposal...

MR. SPEAKER: Mr. Kamath, we have increased the number of hours. The Business Advisory Committee has recommended that you will not have lunch hour for the remaining days and you will sit till 7 O'clock.

SHRI HARI VISHNU KAMATH Even so...

SHRI DINEN BHATTACHARYA (Serampore): That has been changed. Sir.

MR. SPEAKER: No. It will come.

SHRI HARI VISHNU KAMATH: Even so, my point is this (Interruptions). I don't know. We have

not adopted that report yet. But I would make a request to the hon. Minister that both need not be accepted, i.e. abolition of lunch hour and also sitting till 7 O'clock. You can have one or the other.

MR. SPEAKER: We will do both.

SHRI HARI VISHNU KAMATH: Sir, unless the Session is extended, I see no possibility of the Lokpal Bill being passed in this session by both the Houses. I do not know whether the hon. Minister will respond today or a little later about the suggestion made regarding the extension of the session. We must decide in good time. I hope you will agree with me and the whole House—right, left and centre—will agree with me when I say that the Lokpal Bill must be passed in this Session by both the Houses and assented to by the President, so that, the First Lokpal could start functioning early next month—in June or July. That is what I would like to submit.

SHRI JYOTIRMOY BOSU (Diamond Harbour): And Shri Kamath should be the first Lokpal.

SHRI SAUGATA ROY: We fully support it.

MR. SPEAKER: Dr. Ramji Singh.

SHRI JYOTIRMOY BOSU: You have not responded to my suggestion.

■ डा० राजकी सिंह (बाणपुर): मैं माननीय कामत साहब के विचार से बिल्कुल सहमत हूँ और सरकार को यह दोष देता हूँ कि अभी तक यह लोकपाल बिल के विषय में आलस्य कर रही है। इस आलस्य को छोड़ कर लोकपाल बिल और एंटी डिस्कशन बिल धर सर्वमोद नहीं जाती है तो मैं समझता हूँ कि यह राजनीतिक बेईमानी होती। इनको उड़े रखना चाहिए।

इस बार बिना अनुदान आवेदन की रिपोर्ट पर बहस नहीं हो सकी है। साथ ही बिना नीति पर बहस करना बहुत जरूरी है।

पंचायतों सम्बन्धी सरोकार बेहतर कमेटी की रिपोर्ट पर बहस करने का हम लोगों के वास्ते

समय नहीं निकाला गया है। संजय गांधी की बुझापूर्वी पर तीन घंटे समय दिया जा सकता है लेकिन राष्ट्र के निर्माण के कार्यों के लिए समय नहीं निकाल सकते हैं यह ठीक नहीं है। एंटी डिफेंशन बिल और लोकपाल बिल के विषय में आलस्य का परित्याग होना चाहिये। साथ ही प्रबोक्त बेहता मन्त्रि की रिपोर्ट और शिक्षा नीति कं मन्त्र्य में भी बहल करने के लिए समय प्रबन्ध निकाला जाना चाहिये।

SHRI EDUARDO FALEIRO (Mormugao): Mr. Speaker, Sir, as a result of imposition of President's rule in Goa, Daman and Diu, now the budget of that territory has to be passed by Parliament. I would like to know whether it would be a full budget that would be discussed and passed here because some of the Demands had already been passed there. When will it be discussed? The Government should distribute the papers well in advance so that we can have a useful discussion. When is the Government going to do that?

SHRI PURNANARAYAN SINHA (Tezpur): Sir, in addition to what Shri Kamath and Dr. Ramji Singh have stated about the official business, too little time has been given to the Private Members' business. Today also, we have only one and a half hours for this.

PROF. P. G. MAVALANKAR (Gandhinagar): No, it is two and a half hours.

SHRI PURNANARAYAN SINHA: I would suggest that the House should not only sit till 7.00 P.M. in the evening, forgo lunch time, but there should be a second session, some time about the middle of June after this session is over so that we can dispose of some of the pending business and also take up for discussion one or two Private Members' Bills etc. If possible, the House may also sit on Saturdays for discussions on urgent business as was done in the last year. Whatever has been said by Shri Kamath and Dr. Ramji Singh should be given due consideration and something should be done by the Business Advisory Committee, so that

more time is available for disposing of Government business as also for taking up the Private Members' business. This should be reviewed by the Business Advisory Committee.

PROF. P. G. MAVALANKAR: On a point of order. Sir, you just now said that the Business Advisory Committee have taken certain decisions and you communicated that...

MR. SPEAKER: They are tentative; it will come before the House.

PROF. P. G. MAVALANKAR: I know, they are tentative and you were good enough to communicate them in advance. Normally that report should have come yesterday so that we could have discussed it today.

MR. SPEAKER: The Business Advisory Committee is meeting also today at 2.30 P.M.

PROF. P. G. MAVALANKAR: If it meets today and gives us the report on Monday, my point is, anticipating on the basis of what you have just now been good enough to say, if the House is to sit upto 18th May, and if with the concurrence of the House then lunch hour is to be cut off and the House will rise every day one hour late.

MR. SPEAKER: It will depend on the House.

PROF. P. G. MAVALANKAR: Let the Minister in today's statement give us an assurance that the budget session will definitely end on 18th May, because we find it very difficult to change our public engagements, if only on 17th May he tells us—two days more or four days more! I am, therefore, requesting you to request him to tell us definitely that no more sittings after 18th!

MR. SPEAKER: It is not a point of order.

SHRI RAVINDRA VARMA: My hon. friend from Hoshangabad said that his prediction has come true . . .

SHRI HARI VISHNU KAMATH: About to come true, likely to come true.

SHRI RAVINDRA VARMA: I am not quite sure, whether he said 'likely to come true', or he is now finding it more justifiable to say 'likely to come true'. I do not want to cross swords with him, the hon. and gallant knight.

SHRI HARI VISHNU KAMATH: And you are Right Hon. Knight from Ranchi.

SHRI RAVINDRA VARMA: He is constantly reminding me of my constituency. I have a sort of feeling, that he is jealous of my constituency. (Interruptions) Perhaps he wants to qualify for residence in my constituency.

SHRI HARI VISHNU KAMATH: Fair exchange is not always possible....

MR. SPEAKER: You are waiting to utilise the time of the House. This is not the way. I am telling this for both.

SHRI HARI VISHNU KAMATH: Please tell him also.

SHRI RAVINDRA VARMA: Sir, you tell me; but you tell him off.

SHRI HARI VISHNU KAMATH: Please p.. him up.

MR. SPEAKER: There is more energy in the old age than in the youth.

SHRI RAVINDRA VARMA: My hon. friend perhaps gave more evidence of a kind of quality which, in others, would be referred to as 'impatience' when he rushed in to say that his prophesy for prediction might turn out to be true. As was stated by me last week, the Lokpal Bill will certainly come up for discussion in this Session.

My hon. friend Dr. Ramji Singh said the same thing, but in a different language; and being an younger, more enthusiastic and ebullient hon. Member, he thought that unless he used such words as 'political dishonesty' and all that, he will not make an impact here or elsewhere.

DR. RAMJI SINGH: It is in the manifesto. We are ignoring all those things.

SHRI RAVINDRA VARMA: But the answer to him is the same as the answer I gave to my hon. friend from Hoshangabad, viz., that the Lokpal Bill will be taken up in this Session.

He referred to a number of other subjects. There are very many important subjects, undoubtedly, which this House must discuss. Provided we can find time, and provided the time is well used by everybody, we can discuss these subjects.

Mr. Purnanarayan Sinha raised two points. Perhaps he was under the impression that we were discussing the report of the Business Advisory Committee. This happens often. I have twins to take care of; one is the statement about Government business which I make every Friday, and the other is the report, that I move for adoption, of the BAC—which is presided over by you, and which is actually your baby, Sir.

MR. SPEAKER: I have too many of them.

SHRI RAVINDRA VERMA: His suggestion that more opportunities should be found for Private Members' Business is a general suggestion which has to be considered elsewhere, and not in the context of this statement on Government Business. His suggestion that the House should be summoned early in June, and that the conditions in Delhi then will be more conducive for cool deliberations, is a suggestion which can be considered while deciding on the Schedule of sittings.

My friend Mr. Faleiro has raised a very important question about the Budget of Goa. He is anxious to vote the Demands. I am sure, in this House. The present intention is to bring the appropriate Bill to ask for a Vote on Account; and a statement will be made on it in the course of the next 2 days

Prof Mavalankar wanted to be assured about his Railway booking or perhaps his Air booking, if he still travels by air. The present intention is that the House would adjourn on the 18th May; and there is no thought of extending the Session.

MR. SPEAKER: Now we go to Matters under Rule 377.

12.50 hrs.

MATTERS UNDER RULE 377

(1) REPORTED APPOINTMENT OF AN OFFICIAL OF AMERICAN EMBASSY ON THE WORKING GROUP ON GRANT OF AUTONOMY TO THE FILMS DIVISION

SHRI VASANT SATHE (Akola): Sir, under Rule 377, I wish to raise the following matter:

The Film Division is an important organisation of the Ministry of Information & Broadcasting, producing films on important subjects connected with the public sector and Defence. The other day, i.e. on 24th April, 1979, Shri L. K. Advani, Minister of Information and Broadcasting, announced the decision of the Government for the formation of a working group on grant of autonomy to the Films Division and other related matters. However, it is a matter of great concern to note that full time staff member of the American Embassy has been nominated on this working group. I would therefore request the hon. Minister to furnish the name and the connections of this member as it is alleged that this person has CIA links. Whether this is true or not, the fact that an em-

ployee of the embassy should be appointed on the working group of the Government of India to work out important policy matters for media is itself a matter of serious concern and I should like the Minister to clarify the position and take suitable action in the matter.

(ii) REACTION OF THE GOVERNMENT OF INDIA TO CHANGE OF GOVERNMENT IN ZIMBABWE

SHRI HARI VISHNU KAMATH: (Hoshangabad): By your leave, Mr Speaker, under rule 377 I proceed to make the following statement on a matter of urgent public importance. Consequent upon the elections recently held in Rhodesia (Zimbabwe) the white minority rule imposed thirteen years ago by the buccaneer Ian Smith has come to an end, black majority rule has been ushered in, and a new government with Bishop Abel Muzorewa as Prime Minister has been or is about to be set up. Although the internal settlement as a result of which the elections were held is not wholly satisfactory, yet the transition to democracy represented by the replacement of Mr. Ian Smith by Bishop Abel Muzorewa should not be ignored, the first step perhaps, feeble though it be, perhaps towards a full-fledged democratic order assented to by all political parties in Zimbabwe. Government should clarify its reaction to the change that has taken place in Zimbabwe and its attitude to the new government led by Bishop Abel Muzorewa

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): We in the government do not recognise the so called, illegal, elections which have recently been concluded by the illegal regime in Rhodesia in disregard the relevant resolutions of the United Nations. The United Nations had declared them as illegal, null and void before the elections were held and had said they